

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 317/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER TECHNICAL


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.07.2019**

Name of the Company: Bharat Road Carrier Pvt. Ltd.

V/s.

Rasna Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency & Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	VICTOR DUTTA	ADVOCATE	APPLICANT	
2.			OPERATIONAL CREDITOR	30/7/2019

ORDER

The Petitioner is represented through their respective Learned Counsel(s).


The present is case is a fresh case filed under Section 9 of the Insolvency & Bankruptcy Code.


On perusal of the record, it shows that the copies of the Annexures enclosed with the petition is found blurred and not legible , in fact are not easily readable.

Hence, we are unable to proceed with the matter.

Therefore, the Petitioner Counsel is advised to remove the defect within 7 days' time by furnishing fair and legible copies of the Annexures, thereafter, only the case would be proceeded for further hearing.

List the matter on 09.08.2019


[PRASANTA KUMAR MOHANTY]
MEMBER (TECHNICAL)


HARIHAR PRAKASH CHATURVEDI
MEMBER (JUDICIAL)

Dated this the 30th day of July, 2019.